

the present, about 10 lakh tonnes of sugar upto September 1985 is proposed to be imported.

(d) Due to decline in sugar production, significant increase in internal consumption and to ensure adequate supplies at reasonable price to the consumers, it is proposed to import sugar during the current financial year.

The payment of remunerative cane price to the growers by the sugar factories, credit facilities to the sugar factories and incentive of higher free sale quota together with excise duty concessions to sugar factories etc. are the measures taken by the Government to increase sugar production in the country.

[English]

Import of Rice by Gulf Countries

2783. KUMARI PUSHPA DEVI : Will the Minister of COMMERCE be pleased to state :

(a) whether some Gulf countries have been importing rice from India,

(b) if so, since when, and, the names of those rice importing Gulf Countries;

(c) the name of the canalising agency through which rice is presently being exported; and

(d) the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA) : (a) to (d). The current export policy provides for export of basmati rice under open general licence; a such export of basmati rice is not canalised. Export of non-basmati rice is not permitted. During 1982-83 to 1984-85 basmati rice was exported to Bahrain, Kuwait, Oman, Qatar, Saudi Arabia, and United Arab Emirates.

Withdrawal of "Selective Credit Control Order"

2784. SHRI V. SOBHANADREESWARA RAO : Will the Minister of FINANCE be pleased to state :

(a) whether the Reserve Bank and the Union Government have been urged upon by the Central Organisation for Oil Industry

and Trade to withdraw the the 'Selective Credit Control Order' to ensure reasonable prices to the farmers; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Yes, Sir.

(b) Oilseeds and oils being sensitive essential commodities, have been kept under the purview of selective credit controls. To safeguard the interests of farmers, the Government of India has fixed support prices and the Reserve Bank arranges special concessional credit at a rate of interest of 15 per cent for public sector procurement agencies undertaking support price operations. Thus, advances to public sector agencies for price support operations are not subject to selective credit controls. Only operations other than price support operations are subject to the stipulation of selective credit controls. In April, 1985 the selective credit controls on vegetable oils was rationalised and the maximum margins were reduced from 85 per cent to 75 per cent.

Implementation of Integrated Rural Development Programme in States

2785. SHRIMATI GEETA MUKHERJEE : Will the Minister of FINANCE be pleased to state :

(a) whether the National Bank for Agriculture and Rural Development studied the implementation of Integrated Rural Development Programme in fifteen States;

(b) if so, the names of those States;

(c) the results of the studies with regard to the crossing of poverty line by the beneficiaries of IRDP; and

(d) the order of merit in which the fifteen States stand regarding the crossing of poverty line according to NABARD studies ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (d). Yes, Sir. The National Bank for Agriculture and Rural Development had conducted a Study on the implementation of Integrated Rural Development Programme covering 15 States. Regarding the crossing of poverty